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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 5th February, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 6 of 2021

DR. J. JAYALALITHAA UNIVERSITY BILL, 2021.

Arrangement of clauses.

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A Bill to provide for the establishment and incorporation of a University at Villupuram.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

CHAPTER – I.

PRELIMINARY.

1. (1) This Act may be called the Dr J Jayalalithaa University Act, 2021.

Short title, extent, application and commencement.

(2) It extends to the area comprising the districts of Villupuram and Kallakurichi and the district of Cuddalore except the areas specified under sub-section (2) of section 1 of the Annamalai University Act, 2013 (Tamil Nadu Act 20 of 2013) in the State of Tamil Nadu.

(3) It applies to all colleges and institutions situate within the University area and maintained by, affiliated to, or approved by, the University in accordance with the provisions of this Act and the statutes, ordinances and regulations made thereunder and also to all colleges and institutions deemed to be affiliated to, or approved by, the University under this Act.

(4) It shall come into force on such date as the Government may, by notification, appoint.

2. In this Act, unless the context otherwise requires,—

Definitions.

(a) “affiliated college” means any college or institution situate within the University area and affiliated to the University and providing courses of study for admission to the examinations for degrees of the University and includes a college or institution deemed to be affiliated to the University under this Act and an autonomous college;

(b) “appointed date” means the date specified in the notification issued under sub-section (4) of section 1;

(c) “approved college” means any college or institution situate within the University area and approved by the University and providing courses of study for admission to the examinations for titles and diplomas of the University and includes a college or institution deemed to be approved by the University under this Act;

(d) “autonomous college” means any affiliated college designated as an autonomous college by the statutes;

(e) “college” means any college or institution maintained or approved by, or affiliated to, the University and providing courses of study for admission to the examinations for degrees, diplomas or other academic distinctions of the University;

(f) “Government college” means every college and institution specified in the Schedule;

(g) “Government” means the State Government;

(h) “hostel” means a unit of residence for the students of the University maintained or recognised by the University in accordance with the provisions of this Act and includes a hostel deemed to be recognised by the University under this Act;

(i) “post-graduate college” means a University college or an affiliated college situate within the University area and providing post-graduate courses of study leading upto the post-graduate degrees of the University;

(j) “prescribed” means prescribed by the statutes, ordinances or regulations;

- (k) "Principal" means the head of a college;
- (l) "Schedule" means the Schedule appended to this Act;
- (m) "statutes" "ordinances" and "regulations" means, respectively the statutes, ordinances and regulations of the University made or continued in force under this Act;
- (n) "teachers" means such Assistant Professors, Associate Professors, Professors and other persons giving instruction, in University colleges or laboratories, in affiliated or approved colleges, or in hostels, and librarians as may be declared by the statutes to be teachers;
- (o) "teachers of the University" means persons appointed by the University to give instruction on its behalf;
- (p) "University" means the Dr J Jayalalithaa University;
- (q) "University area" means the area comprising the districts of Villupuram, Cuddalore and Kallakurichi in the State of Tamil Nadu;
- (r) "University centre" means any area within the University area containing one or more departments or colleges competent to engage in higher teaching and research work;
- (s) "University college" means a college located within or outside the University campus and established or maintained by the University for providing courses of study qualifying students for admission to the examination in accordance with the regulations;
- (t) "UGC" means the commission established under section 4 of the University Grants Commission Act, 1956; Central Act 30 of 1956.
- (u) "University laboratory" means laboratory maintained by the University whether instituted by it or not, and intended for the carrying on and advancement of research work;
- (v) "University Assistant Professor", "University Associate Professor" or "University Professor" means a Assistant Professor, or Associate Professor or Professor respectively, appointed or deemed to be appointed as such by the University in the University departments, University colleges and University centres;
- (w) "University library" means a library maintained by the University, whether instituted by it or not.

CHAPTER II.

THE UNIVERSITY.

- The University. 3. (1) There shall be established a University by the name the Dr J Jayalalithaa University.
- (2) The University shall be a body corporate, have perpetual succession and a common seal and shall sue and be sued by the said name.
- (3) The headquarters of the University shall be located within the limits of the Villupuram Municipality or in any place within the radius of twenty-five kilometers around those limits.
- Objects and powers of University. 4. The University shall have the following objects and powers, namely:—
- (1) to provide for instruction and training in such branches of learning as it may determine;
- (2) to provide for research and for the advancement and dissemination of knowledge;
- (3) to institute degrees, titles, diplomas and other academic distinctions;
- (4) to hold examinations and to confer degrees, titles, diplomas and other academic distinctions on persons who—

(a) shall have pursued an approved course of study in a University college or laboratory or in an affiliated or approved college, unless exempted therefrom in the manner prescribed by the statutes and shall have passed the prescribed examinations of the University; or

(b) shall have carried on research under conditions prescribed;

(5) to confer degrees, titles, diplomas and other academic distinctions on persons who shall have pursued an approved course of study in an autonomous college;

(6) to hold examinations and to confer degrees, titles, diplomas and other academic distinctions on persons who shall have pursued an approved course of study by correspondence, whether residing within the University area or not and to provide such lectures and instructions for persons not being residents within the University area under conditions prescribed;

(7) to confer honorary degrees or other academic distinctions under conditions prescribed;

(8) to institute, maintain and manage institutes of research, University colleges and laboratories, libraries, museums and other institutions necessary to carryout the objects of the University;

(9) to affiliate colleges to the University under conditions prescribed and to withdraw the affiliations:

Provided that no college shall be affiliated to the University unless the permission of the Government to establish such college has been obtained and the terms and conditions, if any, of such permission have been complied with;

(10) to approve colleges providing courses of study for admission to the examinations for titles and diplomas of the University under conditions prescribed and to withdraw such approval:

Provided that no institution shall be approved by the University unless the permission of the Government to establish such institution has been obtained and the terms and conditions, if any, of such permission have been complied with;

(11) to designate or cancel any college as an autonomous college with the concurrence of the Government, in the manner and under conditions prescribed;

(12) to institute Assistant Professorships, Associate Professorships, Professorships and any other teaching posts required by the University and to appoint persons to such Assistant Professorships, Associate Professorships, Professorships and other teaching posts;

(13) to institute and award fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes in accordance with the statutes;

(14) to establish, maintain and manage hostels, to recognise hostels not maintained by the University and to withdraw recognition therefrom;

(15) to exercise such control over the students of the University through the colleges, as will secure their health and well-being and discipline;

(16) to hold and manage endowments and other properties and funds of the University;

(17) to borrow money, with approval of the Government, on the security of the property of the University for the purposes of the University;

(18) to fix fees and to demand and receive such fees as may be prescribed;

(19) to make grants from the funds of the University for the maintenance of the National Cadet Corps;

(20) to institute and maintain a University Extension Board;

(21) to institute and provide funds for the maintenance of,—

- (a) a publication bureau;
- (b) an employment bureau;
- (c) students' unions;
- (d) University athletic clubs; and
- (e) other similar associations;

(22) to encourage co-operation among the colleges, institutions and laboratories in the University area and co-operate with other Universities and other authorities in such manner and for such purposes as the University may determine;

(23) to conduct evaluation or inspection of the colleges at required interval and to take suitable action as prescribed, to improve academic excellence of the colleges;

(24) to monitor academically the affiliated colleges and prescribe the control mechanism to achieve academic excellence; and

(25) generally to do all such other acts and things as may be necessary or desirable to further the objects of the University.

Colleges not to be affiliated to any other University and recognition of institutions by University.

5. (1) No college within the University area shall be affiliated to any University other than the Dr J Jayalalithaa University.

(2) No college or institution affiliated to, or associated with, or maintained by any other University in the State of Tamil Nadu shall be recognised by the University for any purpose except with the prior approval of the Government and the University concerned.

Admission to University.

6. (1) The University shall, subject to the provisions of this Act and the statutes, be open to all persons.

(2) Nothing contained in sub-section (1) shall require the University—

(a) to admit to any course of study any person who does not possess the prescribed academic qualification or standard;

(b) to retain on the rolls of the University any student whose academic record is below the minimum standard required for the award of a degree, diploma or other academic distinction; or

(c) to admit any person or retain any student whose conduct is prejudicial to the interests of the University or the rights and privileges of other students and teachers.

Visitation.

7. (1) The Government shall have the right to cause an inspection or inquiry to be made, by such person or persons as it may direct, of the University, its buildings, laboratories, libraries, museums, workshops and equipment and of any institution maintained, recognised and other work conducted or done by the University and to cause an inquiry to be made in respect of any matter connected with the University.

(2) The Government shall in every case give notice to the University of its intention to cause such inspection or inquiry to be made and the University shall be entitled to be represented thereat.

(3) The Government shall communicate to the University its views with reference to the results of such inspection or inquiry and may, after ascertaining the opinion of the University thereon, advise the University upon the action to be taken and fix a time limit for taking such action.

(4) The University shall, within the time so fixed, report to the Government the action, if any, which is proposed to be taken or has been taken, upon the results of such inspection or inquiry or on the advice tendered by the Government. Such report shall be submitted within such time as the Government may direct.

(5) Where the University does not take action to the satisfaction of the Government within a reasonable time, the Government may, after considering any explanation furnished or representation made by the University, issue such directions as it may think fit and the University shall comply with such directions. In the event of the University not complying with such directions within such time as may be fixed in that behalf by the Government, the Government shall have power to appoint any person or body to comply with such directions and make such orders as may be necessary for the expenses thereof.

CHAPTER – III.

OFFICERS OF UNIVERSITY.

8. The University shall consist of the following officers, namely:—

Officers of
University.

- (1) The Chancellor;
- (2) The Pro-Chancellor;
- (3) The Vice-Chancellor;
- (4) The Registrar;
- (5) The Dean;
- (6) The Finance Officer;
- (7) The Controller of Examinations;
- (8) The Librarian; and

(9) Such other persons as may be declared by the statutes to be officers of the University.

9. (1) The Governor of Tamil Nadu shall be the Chancellor of the University. He shall, by virtue of his office, be the head of the University and shall, when present, preside at any convocation of the University and confer degrees, titles, diplomas or other academic distinctions upon persons entitled to receive them.

Chancellor.

(2) Where power is conferred upon the Chancellor to nominate persons to the authorities, the Chancellor shall, in consultation with the Vice-Chancellor and to the extent necessary nominate persons to represent interests not otherwise adequately represented.

(3) The Chancellor may, of his own motion or on application call for and examine the record of any officer or authority of the University in respect of any proceeding to satisfy himself as to the regularity of such proceeding or the correctness, legality or propriety of any decision taken or order passed therein and, if, in any case, it appears to the Chancellor that any such decision or order should be modified, annulled, reversed or remitted for reconsideration, he may pass orders accordingly:

Provided that every application to the Chancellor for the exercise of the powers under this section shall be preferred within three months from the date on which the proceedings, decision or order to which the application relates was communicated to the applicant:

Provided further that no order prejudicial to any person shall be passed unless such person has been given an opportunity of making his representation.

(4) No honorary degree or other distinction shall be conferred by the University upon any person without the prior approval of the Chancellor.

(5) The Chancellor shall exercise such other powers and perform such other duties as may be conferred on him by or under this Act.

Pro-Chancellor. 10. (1) The Minister-in-charge of the portfolio of Higher Education shall be the Pro-Chancellor of the University.

(2) The Pro-Chancellor shall exercise such powers and perform such duties as may be conferred on him by or under this Act.

(3) In the absence of the Chancellor or during the Chancellor's inability to act, the Pro-Chancellor shall exercise all the powers and perform all the duties of the Chancellor.

Vice-Chancellor. 11. (1) Every appointment of the Vice-Chancellor shall be made by the Chancellor from out of a panel of three names recommended by the Committee referred to in sub-section (2). Such panel shall not contain the name of any member of the said Committee:

Provided that if the Chancellor does not approve any of the persons in the panel so recommended by the Committee, he may take steps to constitute another Committee in accordance with sub-section (2), to give a fresh panel of three different names and shall appoint one of the persons named in the fresh panel as Vice-Chancellor.

(2) For the purpose of sub-section (1), the Committee shall consist of—

(i) a nominee of the Chancellor, who shall be a retired Judge of the Supreme Court or any High Court or an eminent educationist;

(ii) a nominee of the Government, who shall be a retired or serving officer of the Government not below the rank of Principal Secretary to Government or an eminent educationist; and

(iii) a nominee of the Syndicate who shall be an eminent educationist.

Explanation.—For the purpose of this sub-section, “eminent educationist” means a person,—

(i) who is or has been a Vice-Chancellor of any University established by the State Government or Central Government; or

(ii) who is a distinguished academician, with a minimum of ten years of experience as Professor in a State or Central University or in both taken together; or

(iii) who is or has been a Director or Head of any institute of national importance:

Provided that the person so nominated shall not be a member of any of the authorities of the University or shall not be connected with the University or a University college.

(3) A person recommended by the Committee for appointment as Vice-Chancellor shall—

(i) be a distinguished academician with highest level of competence, integrity, morals and institutional commitment;

(ii) possess such educational qualifications and experience as may be specified by the Government in consultation with the Chancellor by an order published in the *Tamil Nadu Government Gazette*.

(4) The process of nominating the members to the Committee by the Chancellor, the Government and the Syndicate shall begin six months before the probable date of occurrence of vacancy in the office of the Vice-Chancellor and shall be completed four months before the probable date of occurrence of vacancy in the office of the Vice - Chancellor.

(5) The process of preparing the panel of suitable persons for appointment as Vice-Chancellor shall begin at least four months before the probable date of occurrence of the vacancy in the office of the Vice-Chancellor.

(6) The Committee shall submit its recommendation to the Chancellor within four months from the date of its constitution. If the Committee does not submit its recommendation to the Chancellor within the said period, the Chancellor may grant further time to the Committee to submit its recommendation or take steps to constitute another Committee in accordance with sub-section (2).

(7) The Vice-Chancellor shall hold office for a period of three years and shall be eligible for re-appointment for a further period of three years:

Provided that the Vice-Chancellor may, by writing under his hand addressed to the Chancellor and after giving two months' notice, resign his office:

Provided further that a person appointed as Vice-Chancellor shall retire from office if, during the term of his office or any extension thereof, he completes the age of seventy years.

(8) When any temporary vacancy occurs in the office of the Vice-Chancellor or when the Vice-Chancellor is, by reason of illness, absence or for any other reason, unable to exercise the powers and perform the duties of his office, the senior most Professor of the University shall exercise the powers and perform the duties of the Vice-Chancellor till the Syndicate makes the requisite arrangements for exercising the powers and performing the duties of the Vice-Chancellor.

(9) The Vice-Chancellor shall be a whole-time officer of the University and his emoluments and other terms and conditions of service shall be as follows:—

(a) There shall be paid to the Vice-Chancellor a fixed salary of two lakh and ten thousand rupees per mensem or such higher salary as may be fixed by the Government, from time to time, and he shall be entitled, without payment of rent, to the use of a furnished residence throughout his term of office and no charge shall fall on the Vice-Chancellor personally in respect of the maintenance of such residence. The Vice-Chancellor may be entitled to such other perquisites as may be provided in the statutes.

(b) The Vice-Chancellor shall be entitled to such terminal benefits and allowances as may be fixed by the Syndicate with the approval of the Chancellor, from time to time:

Provided that, where an employee of—

(i) the University; or

(ii) any other University or college or institution maintained by, or affiliated to that University, is appointed as Vice-Chancellor, he shall be allowed to continue to contribute to the Provident Fund to which he is a subscriber and the contribution of the University shall be limited to what he had been contributing immediately before his appointment as Vice-Chancellor;

(c) The Vice-Chancellor shall be entitled to travelling allowances at such rates as may be fixed by the Syndicate;

(d) The Vice-Chancellor shall be entitled to earned leave on full pay at one eleventh of the periods spent by him on active service;

(e) The Vice-Chancellor shall be entitled, on medical grounds or otherwise, to leave without pay for a period not exceeding three months during the term of his office:

Provided that on the date of expiry of the term of his office, if he had not availed of the earned leave before the date of expiry of the term of this office, shall be entitled to draw cash equivalent to leave salary after relinquishment of his office in respect of earned leave at credit subject to a maximum of two hundred and forty days:

Provided further that such leave may be converted into leave on full pay to the extent to which he is entitled to earned leave under clause (d).

Powers and
duties of
Vice-
Chancellor.

12. (1) The Vice-Chancellor shall be the academic head and principal executive officer of the University.

(2) The Vice-Chancellor shall, in the absence of the Chancellor and Pro-Chancellor, preside at the convocation of the University and confer degrees, titles, diplomas or other academic distinctions upon persons entitled to receive them.

(3) The Vice-Chancellor shall exercise control over the affairs of the University and shall be responsible for the due maintenance of discipline in the University.

(4) The Vice-Chancellor shall ensure the faithful observance of the provisions of this Act and the statutes, ordinances and regulations.

(5) The Vice-Chancellor shall give effect to the decision of the Syndicate regarding the appointment, suspension and dismissal of the teachers and other persons employed in the University.

(6) In any emergency, which in the opinion of the Vice-Chancellor requires immediate action to be taken, he shall, by order, take such action as he deems necessary and shall, at the earliest opportunity, report the action taken to such officer or authority or body as would have in the ordinary course dealt with the matter:

Provided that no such order shall be passed unless the person likely to be affected, has been given a reasonable opportunity of being heard.

(7) Any person aggrieved by any order of the Vice-Chancellor under sub-section (6) may prefer an appeal to the Syndicate within thirty days from the date on which such order is communicated to him and the Vice-Chancellor shall give effect to the order passed by the Syndicate on such appeal.

(8) The Vice-Chancellor shall be the *ex-officio* Chairman of the Syndicate, Academic Council and the Finance Committee. The Vice-Chancellor shall be entitled to be present at, and to address, any meeting of any authority or other body of the University, but shall not be entitled to vote thereat, unless he is a member of the authority or body.

(9) The Vice-Chancellor shall convene meetings of the Syndicate, the Academic Council and the Finance Committee.

(10) The Vice-Chancellor shall be responsible for the co-ordination and integration of teaching and research, extension education and curriculum development.

(11) The Vice-Chancellor shall exercise such other powers and perform such duties as may be prescribed by the statutes.

Registrar.

13. (1) The Registrar shall be a whole-time salaried officer of the University appointed by the Syndicate on the recommendation of the Vice-Chancellor. The qualifications and the method of recruitment shall be such as may be prescribed. The terms and conditions of service of the Registrar shall be as follows:—

(i) The holder of the post of Registrar shall be not lower in rank than that of a University Professor.

(ii) The Registrar shall hold office for a period of three years:

Provided that the Registrar shall retire on attaining the age of sixty years in the case of an academician and fifty-nine years in the case of a non-academician or on the expiry of the period specified in this clause, whichever is earlier;

(iii) the emoluments and other terms and conditions of service of the Registrar shall be such as may be prescribed;

(iv) when the office of the Registrar is vacant or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office of the Registrar shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(2) (a) The Registrar shall have power to take disciplinary action against such of the employees, excluding teachers of the University and academic staff, to suspend them pending inquiry, to administer warnings to them or to impose on them the penalty of censure or withholding of increments:

Provided that no such penalty shall be imposed unless the person concerned has been given a reasonable opportunity of showing cause against the action proposed to be taken against him.

(b) An appeal shall lie to the Vice-Chancellor against an order of the Registrar imposing any of the penalties specified in clause (a).

(c) In any case where the inquiry discloses that penalty beyond the powers of the Registrar is called for, the Registrar shall, upon conclusion of the inquiry, make a report to the Vice-Chancellor along with his recommendations:

Provided that an appeal shall lie to the Syndicate against an order of the Vice-Chancellor imposing any penalty.

(d) No appeal under clause (b) or clause (c) shall be preferred after the expiry of sixty days from the date of receipt of the order appealed against.

(3) The Registrar shall be the *ex-officio* Secretary to the Syndicate, Academic Council, the Faculties and the Boards of Studies, but shall not be deemed to be a member of any of these authorities.

(4) It shall be the duty of the Registrar,—

(a) to be the custodian of the records, the common seal and such other property of the University as the Syndicate shall commit to his charge;

(b) to issue all notices convening meetings of the Academic Council, the Syndicate, the Faculties, the Boards of Studies, the Boards of Examiners and of any committee appointed by the authorities of the University;

(c) to keep the minutes of all the proceedings of the meetings of the Academic Council, the Syndicate, the Faculties, the Boards of Studies, the Boards of Examiners and of any Committee appointed by the authorities of the University;

(d) to conduct the official correspondence of the Syndicate;

(e) to supply to the Chancellor, copies of the agenda of the meetings of the authorities of the University as soon as they are issued and the minutes of the proceedings of such meetings; and

(f) to exercise such other powers and perform such other duties as may be specified in the statutes, the ordinances or the regulations or as may be required, from time to time, by the Syndicate or the Vice-Chancellor.

(5) In all suits and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to, and served on, the Registrar.

14. (1) The Dean shall be appointed by the Vice-Chancellor from among the Professors in the Faculty for a period of three years and he shall be eligible for reappointment: Dean.

Provided that a Dean, on attaining the age of sixty years, shall cease to hold office as such:

Provided further that if at any time there is no Professor in a Faculty, the Vice-Chancellor shall exercise the powers of the Dean of the Faculty.

(2) When the office of the Dean is vacant or when the Dean is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of his office shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of teaching and research in the Faculty. The Dean shall have such other functions as may be prescribed by the ordinances.

(4) The Dean shall have the right to be present and to speak at any meeting of the Board of Studies or Committees or the Faculty, as the case may be, but shall not have the right to vote thereat unless he is a member thereof.

Finance
Officer.

15. (1) The Finance Officer shall be a whole-time salaried officer of the University, appointed by the Syndicate for such period as may be specified by the Syndicate in this behalf.

(2) Every appointment of the Finance Officer shall be made by the Syndicate on the recommendation of the Vice-Chancellor from out of a panel of three names of officers forwarded by the Government.

(3) The emoluments and other terms and conditions of service of the Finance Officer shall be such as may be prescribed by the ordinances.

(4) The Finance Officer shall retire on attaining the age of fifty-nine years or on the expiry of the period specified by the Syndicate under sub-section (1), whichever is earlier:

(5) When the office of the Finance Officer is vacant or when the Finance Officer is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the Finance Officer shall be performed by such person as the Vice-Chancellor may appoint for the purpose.

(6) The Finance Officer shall be the *ex-officio* Secretary to the Finance Committee.

(7) The Finance Officer shall,—

(a) exercise general supervision over the funds of the University and shall advise the University as regards its financial policy; and

(b) exercise such other powers and perform such other financial functions as may be assigned to him by the Syndicate or as may be prescribed:

Provided that the Finance Officer shall not incur any expenditure or make any investment exceeding such amount as may be prescribed without the previous approval of the Syndicate.

(8) Subject to the control of the Syndicate, the Finance Officer shall,—

(a) hold and manage the property and investment on the University including trust and endowed property;

(b) ensure that the limits fixed by the Syndicate for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purposes for which they are granted or allotted;

(c) be responsible for the preparation of annual accounts, financial estimates and the budget of the University and for their presentation to the Syndicate;

(d) keep a constant watch on the cash and bank balances and of investments;

(e) watch the progress of the collection of revenue and advise on the methods of collection employed;

(f) ensure that the registers of buildings, lands, furniture and equipments are maintained up-to-date, and that stock checking is conducted, of equipments and other consumable materials in all offices, special centres and specialised laboratories;

(g) bring to the notice of the Vice-Chancellor any unauthorised expenditure or other financial irregularity and suggest appropriate action to be taken against persons at fault; and

(h) call from any office, centre, laboratory and college maintained by the University, any information or returns that he may consider necessary for the performance of his duties.

(9) The receipt of the Finance Officer or of the person or persons duly authorised in this behalf by the Syndicate for any money payable to the University shall be sufficient discharge for payment of such money.

16. (1) The Controller of Examinations shall be a whole-time officer of the University appointed by the Syndicate for such period and on such terms and conditions as may be prescribed. Controller of Examinations.

(2) The Controller of Examinations shall exercise such powers and perform such duties as may be prescribed.

17. (1) The Librarian shall be a whole time officer of the University appointed by the Syndicate on the recommendation of the Selection Committee constituted for the purpose, for such period and on such terms and conditions as may be prescribed. Librarian.

(2) The Librarian shall exercise such powers and perform such duties as may be assigned to him by the Syndicate.

CHAPTER IV.

AUTHORITIES OF UNIVERSITY.

18. The authorities of the University shall be the following, namely:— Authorities of University.

- (1) the Syndicate;
- (2) the Academic Council;
- (3) the Finance Committee;
- (4) the Planning Board;
- (5) the Board of Studies;
- (6) the Faculties; and

(7) such other authorities as may be declared by the statutes to be authorities of the University.

19. (1) No person shall be qualified for nomination or election as a member of any of the authorities of the University, if, on the date of such nomination or election, he is,— Disqualification for membership.

(a) of unsound mind; or

(b) an applicant to be adjudicated as an insolvent or an undischarged insolvent; or

(c) sentenced by a criminal court to imprisonment for any offence involving moral turpitude.

(2) In case of dispute or doubt as to whether a person is disqualified under sub-section (1), the Syndicate shall determine and its decision shall be final.

Disqualification for election or nomination to Academic Council and Syndicate in certain cases.

20. Notwithstanding anything contained in section 21 and 24, no person who has held office as a member for a total period of six years in the Syndicate or the Academic Council or in both, of the University shall be eligible for election or nomination to either of the said two authorities:

Provided that for the purpose of computing the total period of six years referred to in this sub-section, the period of three years during which a person held office in one authority either by election or by nomination and the period of three years during which he held office in another authority either by election or by nomination shall be taken into account and accordingly such person shall not be eligible for election or nomination either to Syndicate or the Academic Council:

Provided further that for the purpose of this sub-section, if a person who has held office for a period of not less than one year in any one of the authorities referred to in this sub-section in a casual vacancy shall be deemed to have held office for a period of three years in that authority:

Provided also that for the purpose of this sub-section, if a person was elected or nominated to one authority and such person becomes a member of another authority by virtue of the membership in the first mentioned authority, the period for which he held office in the first mentioned authority alone shall be taken into account.

(2) Nothing in sub-section (1) shall have application in respect of—

- (i) *ex-officio* members referred to in section 21;
- (ii) *ex-officio* members referred to in section 24.

21. (1) The Chancellor shall, as soon as may be, after the first Syndicate. Vice-Chancellor is appointed under section 53, constitute the Syndicate.

(2) The Syndicate shall, in addition to the Vice-Chancellor, consist of the following members, namely:—

Class I – Ex-Officio Members.

- (a) The Secretary to Government in-charge of Higher Education;
- (b) The Secretary to Government in-charge of Law;
- (c) The Director of Collegiate Education;

Class – II Other Members.

(a) Three eminent persons to be nominated by the Chancellor on the recommendation of the Vice-Chancellor, who will guide the Vice-Chancellor in administrative, academic and financial matters including any issues connected with social justice and policies of the State Government.

(b) Two members elected by the Principals of the affiliated colleges from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(c) Two members elected by the teachers of affiliated colleges (other than Principals) from among themselves who are members of the Academic Council, in accordance with the system of proportional representation by means of the single transferable vote.

Explanation.—For the purpose of this item, “teachers” shall mean those teachers elected to the Academic Council by the teachers of the affiliated colleges from among themselves;

(d) One Dean or Director nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(e) One University Professor nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(f) One University Associate Professor nominated by the Vice-Chancellor by rotation according to seniority;

(g) One University Assistant Professor nominated by the Vice-Chancellor according to seniority; and

(h) One member elected by the Tamil Nadu Legislative Assembly from among its members.

(3) The Vice-Chancellor shall be the *ex-officio* Chairman of the Syndicate.

(4) (a) In case the Secretary to Government in-charge of Higher Education or the Secretary to Government in-charge of Law, is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of his department, not below the rank of Deputy Secretary to Government to attend the meetings. The officer so deputed shall have the right to take part in the discussion of the meeting and shall have the right to vote;

(b) In case the Director of Collegiate Education is unable to attend the meetings of the Syndicate, for any reason, he may depute any officer of his department, not below the rank of Deputy Director, to attend the meetings. The officer so deputed shall have the right to take part in the discussion of the meeting and shall have the right to vote.

(5) (a) Save as otherwise provided, the members of the Syndicate, other than the *ex-officio* members, shall hold office for a period of three years and such members shall be eligible for election or nomination for another period of three years;

(b) Where a member is elected or nominated to the Syndicate in a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years:

Provided that a member of the Syndicate who is elected or nominated in his capacity as a member of a particular electorate or body, or the holder of a particular appointment, shall cease to be a member of the Syndicate from the date on which he ceases to be, a member of that electorate or body or the holder of that appointment, as the case may be:

Provided further that where an elected or a nominated member of the Syndicate is appointed temporarily to any of the offices by virtue of which he is entitled to be a member of the Syndicate *ex-officio*, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be a member of the Syndicate by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as an elected or a nominated member.

(6) When a person ceases to be a member of the Syndicate, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Syndicate.

(7) The members of the Syndicate shall not be entitled to receive any remuneration from the University except such sitting fee and travelling allowance as may be prescribed:

Provided that nothing contained in this clause shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(8) A member of the Syndicate other than *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Chancellor.

Powers of
Syndicate.

22. (1) The Syndicate shall have the following powers, namely:—

- (a) to make statutes and amend or repeal the same;
- (b) to make ordinances and amend or repeal the same;
- (c) to co-operate with other Universities, other academic authorities and colleges in such manner and for such purposes as it may determine;
- (d) to provide for instruction and training in such branches of learning as it may think fit;
- (e) to provide for research, advancement and dissemination of knowledge;
- (f) to institute Assistant Professorships, Associate Professorships, Professorships and any other teaching posts required by the University;
- (g) to prescribe the conditions for affiliating colleges to the University, affiliate colleges within the University area and withdraw the affiliation;
- (h) to prescribe the manner in which, and the conditions subject to which, a college may be designated as an autonomous college and such designation may be cancelled;
- (i) to provide such lectures and instructions for students of University colleges, colleges and approved colleges as the Academic Council may determine and also to provide for lectures and instructions to persons not being students of colleges and to grant diplomas to them;
- (j) to institute degrees, titles, diplomas and other academic distinctions;
- (k) to confer degrees, titles, diplomas and other academic distinctions on persons who—
 - (i) shall have pursued an approved course of study in a University college or laboratory or in an affiliated or approved college or have been exempted therefrom in the manner prescribed and shall have passed the prescribed examinations of the University;
 - (ii) shall have carried on research under conditions prescribed;
 - (l) to confer honorary degrees of academic distinctions on the recommendations of not less than two-thirds of the members of the Syndicate;
 - (m) to establish and maintain hostels and manage hostels instituted by the University;
 - (n) to institute fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes;
 - (o) to prescribe the fees to be charged, for the approval and affiliation of colleges, for admission to the examinations, degrees, titles and diplomas of the University, for the registration of graduates, for the renewal of such registration and for any of the purposes specified in section 4;
 - (p) to consider and take such action as it may deem fit on the annual report, the annual accounts and the financial estimates;
 - (q) to institute a University Extension Board and to maintain it;
 - (r) to institute publication bureau, students' unions, employment bureau and University athletic clubs and to maintain them;

(s) to enter into any agreement with the Central or any State Government or with a private management for assuming the management of any institution and for taking over its properties and liabilities or for any other purposes not repugnant to the provisions of this Act;

(t) to make statutes regulating the method of election to the authorities of the University and the procedure at the meeting of the Academic Council, Syndicate and other authorities of the University and the quorum of members required for the transaction of business by the authorities of the University other than the Academic Council;

(u) to recommend to the Government the recognition of an area within the University area as University Centre;

(v) to hold, control and administer the properties and funds of the University;

(w) to direct the form, custody and use of the common seal of the University;

(x) to regulate and determine all matters concerning the University in accordance with this Act, the statutes, the ordinances and the regulations;

(y) to administer all properties and funds placed at the disposal of the University for specific purposes;

(z) (i) to appoint the Assistant Professors, Associate Professors, Professors and the teachers of the University, fix their emoluments, if any, define their duties and the conditions of their service and provide for filling up of temporary vacancies;

(ii) to prescribe the mode of appointment of administrative and other similar posts and fix their emoluments, if any, define their duties and the conditions of their service and provide for filling up of temporary vacancies;

(aa) to suspend and dismiss the Assistant Professors, Associate Professors, Professors and the teachers and other employees of the University;

(ab) to accept on behalf of the University, endowments, bequests, donations, grants and transfers of any movable or immovable properties made to it:

Provided that all such endowments, bequests, donations, grants and transfers shall be reported to the Academic Council at its next meeting;

(ac) (i) to raise, on behalf of the University, loans from the Central or any State Government or the public or any corporation owned or controlled by the Central or any State Government;

(ii) to borrow money, with the approval of the Government on the security of the property of the University for the purposes of the University;

(ad) to recognise colleges as approved colleges;

(ae) to designate any college as an autonomous college with the concurrence of the Government and to cancel such designation;

(af) to recognise hostels not maintained by the University and to suspend or withdraw recognition of any hostel which is not conducted in accordance with the ordinances and the conditions imposed thereunder;

(ag) to arrange for and direct the inspection of all University colleges, affiliated and approved colleges and hostels;

(ah) to prescribe the qualification of teachers in the University, affiliated and approved colleges and hostels;

(ai) to award fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes in accordance with the statutes;

(aj) to charge and collect such fees as may be prescribed;

(ak) to conduct the University examinations and approve and publish the results thereof;

(al) to make ordinances regarding the admission of students of the University and to prescribe examinations to be recognised as equivalent to University examinations;

(am) to appoint members to the Boards of Studies;

(an) to appoint examiners, after consideration of the recommendations of the Boards of Studies and fix their remuneration;

(ao) to supervise and control the residence and discipline of the students of the University and make arrangements through the colleges for securing their health and well-being;

(ap) to institute and manage University centers, University colleges and laboratories, libraries, museums, institutes of research and other institutions established or maintained by the University;

(aq) to regulate the working of the University Extension Board;

(ar) to manage any publication bureau, students' unions, employment bureau and University athletic clubs instituted by the University;

(as) to review the instruction and teaching of the University;

(at) to promote research within the University and to require reports, from time to time, of such research;

(au) to exercise such other powers and perform such other duties as may be conferred or imposed on it by this Act or the statutes, ordinances or regulations; and

(av) to delegate any of its powers to the Vice-Chancellor, to a committee from among its own members or to a committee appointed in accordance with the statutes.

(2) The Syndicate may consult the Academic Council in respect of any academic matter, where it considers such consultation is necessary.

Meetings of
Syndicate.

23. (1) The Syndicate shall meet at least once in every two months at such time and places and shall, subject to the provisions of sub-sections (2) and (3), observe such rules of procedure in regard to transaction of business at its meetings including the quorum at meetings, as may be prescribed.

(2) The Vice-Chancellor, or in his absence, any member chosen by the members present, shall preside at a meeting of the Syndicate.

(3) All questions at any meeting of the Syndicate shall be decided by a majority of the votes of the members present and voting and in the case of an equality of votes, the Vice-Chancellor or the member presiding, as the case may be, shall have and exercise a second or casting vote.

(4) (a) The Syndicate may, for the purpose of consultation, invite any person having special knowledge or practical experience in any subject under consideration to attend to any meeting. Such person may speak in, and otherwise take part in, the proceedings of such meeting but shall not be entitled to vote.

(b) The person so invited shall be entitled to such daily and travelling allowances as are admissible to a member of the Syndicate.

Academic
Council.

24. (1) The Academic Council, shall consist of the following members, namely:—

Class – I Ex-Officio.

(a) The Vice-Chancellor;

(b) Deans of Faculties;

(c) University Librarian;

(d) University Physical Education Director;

Class – II Other Members.

(a) Five Principals of Government Colleges to be nominated by the Chancellor by rotation on the recommendation of the Vice-Chancellor;

(b) Fifteen members from among the Professors, Heads of Departments and other teachers of the University, nominated by the Chancellor on the recommendation of the Vice-Chancellor;

(c) Not more than ten Principals of affiliated colleges elected from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(d) Not more than ten teachers of affiliated and approved colleges other than Principals of affiliated colleges elected from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(e) Not more than ten Chairmen of Boards of Studies to be nominated by rotation by the Vice-Chancellor;

(f) Five persons to be nominated by the Chancellor;

(g) Five persons to be nominated by the Pro-Chancellor;

(h) Two members of the Legislative Assembly to be elected from among themselves;

(i) Two Secretaries of private colleges to be elected from among themselves in accordance with the system of proportional representation by means of the single transferable vote;

(j) Two local body members in the University area to be nominated by the Pro-Chancellor;

(k) Two headmasters of higher secondary schools in the University area to be nominated by the Pro-Chancellor;

(l) Four members from private industries, research organisations and public sector undertakings to be nominated by the Chancellor on the recommendation of the Government;

(m) Four persons from professional societies or institutions or bodies or associations to be nominated by the Chancellor on the recommendation of the Government;

(n) Two alumni nominated by the Pro-Chancellor on the recommendation of the Vice-Chancellor; and

(o) Members of the Syndicate who are not otherwise members of the Academic Council:

Provided that in clauses (c), (d) and (e), the exact number to be elected or nominated shall be as may be prescribed by the statutes:

Provided further that the nomination by the Chancellor may take into consideration the requirements of social justice and areas remaining unrepresented.

(2) (i) In case the Secretary to Government, in-charge of Higher Education or the Secretary to Government, in-charge of Law, who is a member of Academic Council by virtue of item (o) under 'Class II - Other Members' in sub-section (1) is unable to attend the meetings of the Academic Council for any reason, he may depute any officer of his department, not lower in rank than that of Deputy Secretary to Government to attend the meetings;

(ii) In case the Director of Collegiate Education who is a member of the Academic Council, by virtue of item (o) under 'Class II - Other Members' in sub-section (1) is unable to attend the meetings of the Academic Council for any reason, he may depute any officer of the department, not lower in rank than that of Deputy Director, to attend the meetings.

(3) (a) Save as otherwise provided, elected and nominated member of the Academic Council shall hold office for a period of three years and such member shall be eligible for election or nomination for another period of three years.

(b) Where a member is elected or nominated to the Academic Council to a casual vacancy, the period of office held for not less than one year by any such member shall be construed as a full period of three years:

Provided that a member of the Academic Council who is elected or nominated in his capacity as a member of a particular electorate or body or the holder of a particular appointment, shall cease to be a member of the Academic Council from the date on which he ceases to be a member of that electorate or body or the holder of that appointment, as the case may be:

Provided further that where an elected or a nominated member of the Academic Council is appointed temporarily to any of the offices by virtue of which he is entitled to be a member *ex-officio* of the Academic Council, he shall, by notice in writing signed by him and communicated to the Vice-Chancellor within seven days from the date of his taking charge of his appointment, choose whether he will continue to be member of the Academic Council by virtue of his election or nomination or whether he will vacate office as such member and become a member *ex-officio* by virtue of his appointment and the choice shall be conclusive. On failure to make such a choice, he shall be deemed to have vacated his office as an elected or a nominated member.

(4) When a person ceases to be a member of the Academic Council, he shall cease to be a member of any of the authorities of the University of which he may happen to be a member by virtue of his membership of the Academic Council.

(5) The members of the Academic Council shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed:

Provided that nothing contained in this sub-section shall preclude any member from drawing his normal emoluments to which he is entitled by virtue of the office he holds.

(6) A member of the Academic Council, other than an *ex-officio* member, may tender resignation of his membership at any time before the term of his office expires. Such resignation shall be conveyed to the Chancellor by a letter in writing by the member and the resignation shall take effect from the date of its acceptance by the Chancellor.

25. (1) The Academic Council shall be the principal academic body of the University and shall, subject to the provisions of this Act, and the statutes have the control and general regulations of teaching and examination in the University and be responsible for the maintenance of the standards thereon. In addition, it also act as the body to review the broad policies and programmes of the University.

Powers and functions of Academic Council.

(2) The Academic Council shall have the following powers and functions of the principal academic body of the University:—

(a) to exercise general control on teaching and other educational programmes and maintain and promote the standards thereof;

(b) to make regulations and amend or repeal the same;

(c) to make regulations—

(i) regarding the admission of students to the University and the number of students to be admitted;

(ii) regarding the courses of study leading to degrees, diplomas and other academic distinctions;

(iii) regarding the conduct of examinations and maintenance and promotion of standards of education;

(iv) prescribing equivalence of degrees, diplomas and certificates of other Universities, Colleges, Institutions and Boards;

(v) for the assessment, evaluation and grading of students performance;

(d) to advise the Syndicate on all academic matters including the control and management of libraries;

(e) to make recommendations to the Syndicate for the institution of Assistant Professorship, Associate Professorship, Professorship and other teaching posts including posts in research and in regard to the duties and emoluments thereof;

(f) to formulate, modify or revise schemes for the constitution or reconstitution of departments of teaching and research;

(g) to make recommendations to the Syndicate regarding post-graduate teaching and research;

(h) to make recommendations to the Syndicate regarding the qualifications to be prescribed for teachers;

(i) to make recommendations to the Syndicate for the conferment of honorary degrees or other distinctions;

(j) to review and act upon the proposals of Boards of Studies in formulating rules, regulations, syllabi and methods of evaluation, introduction of new courses and modification of existing courses;

(k) to make recommendations to the Syndicate regarding institution of fellowship and scholarships;

(l) to recommend to the Syndicate measures for promoting collaboration between industries and Governmental employers on the one hand and the University on the other;

(m) to delegate to the Vice-Chancellor or to any of the committees of the Academic Council, any of its powers; and

(n) to assess and make recommendations laying down standards of accommodation, equipment, apparatus, library, maintenance and other physical facilities required for each faculty.

(3) Subject to the other provisions of this Act, the Academic Council in its capacity as a reviewing body shall have the following powers and functions, namely:—

(a) to review, from time to time, the broad policies and programmes of the University and to suggest measures for the improvement and development of the University;

(b) to advise the Chancellor in respect of any matter, which may be referred to it for advise; and

(c) to exercise such other powers and perform such other functions as may be prescribed by the statutes.

26. (1) The Academic Council shall meet at least twice every year on dates to be fixed by the Vice-Chancellor. One of such meeting shall be called the annual meeting. The Academic Council may also meet at such other times as it may, from time to time, determine.

Meetings of
Academic
Council.

(2) One third of the total strength of the members of the Academic Council shall be the quorum required for a meeting of the Academic Council:

Provided that such quorum shall not be required at convocation of the University, or a meeting of the Academic Council held for the purpose of conferring degrees, titles, diplomas or other academic distinctions.

(3) The Vice-Chancellor may whenever he thinks fit, and shall upon a requisition in writing signed by not less than fifty per cent of the total members of the Academic Council, convene a special meeting of the Academic Council.

Finance
Committee.

27. (1) The Finance Committee shall consist of the following members, namely:—

- (i) The Vice-Chancellor;
- (ii) The Secretary to Government in-charge of Finance;
- (iii) The Secretary to Government in-charge of Higher Education;

(iv) Three members nominated by the Syndicate from among its members of whom one shall be a Professor and one shall be a person nominated to the Syndicate by the Chancellor.

(2) If for any reason, the Secretary to Government, in-charge of Finance or the Secretary to Government, in-charge of Higher Education is unable to attend the meetings of the Finance Committee, he may depute any officer of his department not below the rank of Deputy Secretary to Government. The officer so deputed shall have the right to take part in the discussion of the meeting and shall have the right to vote.

(3) The Vice-Chancellor shall be the *ex-officio* Chairman of, and the Finance Officer shall be the *ex-officio* Secretary to, the Finance Committee.

(4) All the members of the Finance Committee, other than the *ex-officio* members, shall hold office for a period of three years.

(5) The Finance Committee shall meet at least twice every year to examine the accounts and to scrutinise proposals for expenditure.

(6) The annual accounts of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments and thereafter submitted to the Syndicate for approval.

(7) The Finance Committee shall recommend limits for the total recurring expenditure and the total non-recurring expenditure for the year based on the income and resources of the University which, in the case of productive works, may include the proceeds of loans.

(8) The Finance Committee shall—

- (a) review the financial position of the University, from time to time;
- (b) make recommendations to the Syndicate on every proposal involving investment or expenditure for which no provision has been made in the annual financial estimates or which involves expenditure in excess of the amount provided for in the annual financial estimates;
- (c) prescribe the methods and procedure and forms for maintaining the accounts of the University and colleges;
- (d) make recommendations to the Syndicate on all matters relating to the finances of the University; and
- (e) perform such other functions as may be prescribed.

(9) The financial estimates of the University prepared by the Finance Officer shall be laid before the Finance Committee for consideration and comments. The said estimates, as modified by the Finance Committee, shall then be laid before the Syndicate for consideration. The Syndicate may accept the modification made by the Finance Committee.

Planning
Board.

28. (1) There shall be constituted a Planning Board of the University which shall advise generally on the planning and development of the University and review the standard of education and research in the University.

(2) The Planning Board shall consist of the following members, namely:—

(a) the Vice-Chancellor, who shall be the *ex-officio* Chairperson of the Board; and

(b) not more than eight persons of high academic standing.

(3) The members of the Planning Board shall be appointed by the Chancellor on the recommendations of the Vice-Chancellor and shall hold office for such period as the Chancellor may determine.

(4) The Planning Board shall, in addition to all other powers vested in it by this Act, have the right to advise the Syndicate and the Academic Council on any academic matter.

29. There shall be Boards of Studies attached to each department of teaching. The constitution and powers of the Boards of Studies shall be such as may be prescribed. Boards of Studies.

30. (1) The University having regard to the objectives and its functions, may constitute such faculties as may be prescribed by the statutes. Constitution and functions of faculties.

(2) The constitution and functions of the faculties shall be such as may be prescribed by the statutes.

(3) Each faculty shall comprise such departments of teaching as may be prescribed in the statutes.

31. The constitution and powers of such other bodies as may be declared by the statutes to be authorities of the University shall be such as may be prescribed. Constitution of other authorities.

CHAPTER-V.

STATUTES, ORDINANCES AND REGULATIONS.

32. Subject to the provisions of this Act, the statutes may provide for all or any of the following matters, namely:— Statutes.

(i) the holding of convocation to confer degrees;

(ii) the conferment of honorary degrees and academic distinctions;

(iii) the constitution, powers and functions of the authorities of the University;

(iv) the manner of filling vacancies among members of the authorities;

(v) the allowances to be paid to the members of the authorities and committees thereof;

(vi) the procedure at meetings of the authorities including the quorum for the transactions of business at such meetings;

(vii) the authentication of the orders or decisions of the authorities;

(viii) the formation of departments of teaching at the University and the University colleges;

(ix) the term of office and methods of appointment and conditions of service of the officers of the University other than the Chancellor and the Pro-Chancellor;

(x) the qualifications of the teachers and other persons employed by the University;

(xi) the classification, the method of appointment and determination of the terms and conditions of service of teachers and other persons employed by the University;

(xii) the institution of pension, gratuity, insurance or provident fund for the benefit of the officers, teachers and other persons employed by the University;

(xiii) the institution of fellowships, travelling fellowships, scholarships, studentships, bursaries, exhibitions, medals and prizes and the conditions of award thereof;

(xiv) the establishment and maintenance of halls, hostels and laboratories;

(xv) the conditions for residence of students of the University in the halls and hostels and the levy of fees and other charges for such residence;

(xvi) the conditions of registration of graduates and the maintenance of register thereof;

(xvii) the conditions of recognition of approved colleges and of affiliation to the University of colleges;

(xviii) the manner in which, and the conditions subject to which, a college may be designated as an autonomous college or the designation of such college may be cancelled and the matters incidental to the administration of autonomous colleges including the constitution or reconstitution, powers and duties of the Academic Council, Staff Council, Boards of Studies and Boards of Examiners;

(xix) the delegation of powers vested in the authorities or officers of the University; and

(xx) any other matter which is required to be or may be prescribed by the statutes.

Statutes, how made.

33. (1) The Syndicate may, from time to time, make statutes and amend or repeal the statutes in the manner hereafter provided in this section.

(2) The Academic Council may propose to the Syndicate, the draft of any statute or of any amendment to or of repeal of, a statute to be passed by the Syndicate and such draft shall be considered by the Syndicate at its next meeting:

Provided that the Academic Council shall not propose the draft of any statute or of any amendment to, or of repeal of, a statute relating to matters other than academic affairs.

(3) The Syndicate may consider the draft proposed by the Academic Council under sub-section (2) and may either pass the draft or reject or return it with or without amendments to the Academic Council for reconsideration.

(4) (a) Any member of the Syndicate may propose to the Syndicate, the draft of a statute or of any amendment to, or of repeal of, a statute and the Syndicate may either accept or reject the draft, if it relates to a matter not falling within the purview of the Academic Council.

(b) In case such draft relates to a matter within the purview of the Academic Council, the Syndicate shall refer it for consideration to the Academic Council, which may either report to the Syndicate that it does not approve the draft or submit the draft to the Syndicate in such form as the Academic Council may approve and the Syndicate may either pass without amendment or reject the draft.

(5) A statute or an amendment to or repeal of, a statute passed by the Syndicate shall be submitted to the Chancellor who may assent thereto or withhold his assent. A statute or an amendment to or repeal of, a statute passed by the Syndicate shall have no validity until it has been assented to by the Chancellor.

Ordinances.

34. Subject to the provisions of this Act and the statutes, the ordinances may provide for all or any of the following matters, namely:—

(i) the admission of students to the University and its approved and affiliated colleges and laboratories;

(ii) the courses of study leading to all degrees, titles, diplomas and other academic distinctions of the University;

(iii) the conditions of residence of students of the University and the levy of fees for residence in hostels maintained by the University;

(iv) the conditions of recognition of hostels not maintained by the University;

(v) the conditions under which the students shall be admitted to the courses of study leading to degrees, titles, diplomas and other academic distinctions of the University;

(vi) the conduct of examinations of the University and the conditions on which students shall be admitted to such examinations;

(vii) the manner in which exemption relating to the admission of students to examinations may be given;

(viii) the conditions and mode of appointment and duties of examining bodies and examiners;

(ix) the maintenance of discipline among the students of the University;

(x) the fees to be charged for courses of study, research, experiment and practical training and for admissions to the examinations for degrees, titles, diplomas and other academic distinctions of the University;

(xi) the qualifications and emoluments of teachers of the University;

(xii) the conditions subject to which persons who may hereafter be permanently employed or may be recognised as qualified to give instruction in affiliated colleges and approved colleges and hostels; and

(xiii) any other matter which by this Act or the statutes is required to be or may be prescribed by the ordinances.

35. (1) Save as otherwise provided in this section, ordinances shall be made by the Academic Council.

Ordinances, how made.

(2) All ordinances made by the Academic Council shall take effect from such date as may be fixed by the Academic Council, but every ordinance so made shall be submitted as soon as may be after it is made to the Syndicate and shall be considered by the Syndicate at its next meeting.

(3) The Syndicate shall have power by a resolution passed by a majority of not less than two-thirds of the members present at such meeting, to modify or cancel any such ordinance and such ordinance shall from the date of such resolution have effect in such modified form or be of no such effect, as the case may be.

36. (1) The Academic Council may make regulations consistent with this Act, the statutes and the ordinances, to carry out the duties assigned to it thereunder.

Regulations, how made.

(2) All such regulations shall have effect from such date as the Academic Council may direct, but such regulations so made shall be submitted as soon as may be to the Syndicate for its consideration at its next meeting.

CHAPTER-VI.

ADMISSION AND RESIDENCE OF STUDENTS.

37. (1) No person shall be admitted to a course of study in the University for admission to the examinations for degrees, titles or diplomas of the University unless he—

Admission to University courses.

(a) has passed the examination prescribed therefor; and

(b) fulfills such other academic conditions as may be prescribed by the University.

(2) Every candidate for a University examination shall, unless exempted from the provisions of this sub-section by a special order of the Syndicate made on the recommendation of the Academic Council, be enrolled as a member of a University. Any such exemption may be made subject to such conditions as the Syndicate may think fit.

(3) Students exempted from the provisions of sub-section (2) and students admitted in accordance with the conditions prescribed, to courses of study other than courses of study for a degree shall be non-collegiate students of the University.

- Admission to University examinations. 38. No candidate shall be admitted to any University examination unless he is enrolled as a member of University college or laboratory or of an affiliated college or approved college and has satisfied the requirements as to the attendance required under the regulations for the same or unless he is exempted from such requirements of enrollment or attendance or both by an order of the Syndicate passed on the recommendation of the Academic Council made under the regulations prescribed. Exemptions granted under this section shall be subject to such conditions as the Syndicate may think fit.
- Attendance qualifying for University examinations. 39. No attendance at instruction given in any college, other than that established and maintained by, affiliated to, or approved by, the University shall qualify for admission to any examination of the University.
- Residence and hostels. 40. Every student of the University other than a non-collegiate student shall be required to reside in a hostel or under such other conditions as may be prescribed.

CHAPTER VII.

UNIVERSITY FUNDS.

- General Fund. 41. The University shall have a General Fund to which shall be credited—
 (a) its income from fees, grants, donations and gifts, if any;
 (b) any contribution or grant made by the Central Government, any State Government, University Grants Commission or like authority, any local authority or any corporation owned or controlled by the Government; and
 (c) endowments and other receipts.
- Other Funds. 42. The University may have such funds as may be prescribed by the statutes.
- Management of Funds. 43. The funds and all moneys of the University shall be managed in such manner as may be prescribed.
- Annual Report. 44. The annual report of the University shall be prepared by the Syndicate and shall be submitted to the Academic Council on or before such date as may be prescribed and shall be considered by the Academic Council at its next annual meeting. The Academic Council may pass resolutions thereon and communicate the same to the Syndicate, which shall take action in accordance therewith. The Syndicate shall inform the Academic Council of the action taken by it. A copy of the annual report with a copy of the resolutions thereon, if any, of the Academic Council shall be submitted to the Government for information.
- Annual accounts. 45. (1) The annual accounts of the University shall be submitted to such examination and audit as the Government may direct and a copy of the annual accounts and audit report shall be submitted to the Government.
 (2) The University shall settle objections raised in such audit and carry out such instructions as may be issued by the Government on the audit report.
 (3) The accounts, when audited, shall be published by the Syndicate in such manner as may be prescribed and copies thereof shall be submitted to the Academic Council at its next meeting and to the Government within three months of such publication.
 (4) The Government shall cause the audited annual accounts and annual report to be laid before the Legislative Assembly together with their comments.

CHAPTER-VIII.

CONDITIONS OF SERVICE.

- Pension, gratuity, etc. 46. (1) The University shall institute for the benefit of its officers, teachers and other persons employed by the University, such pension, gratuity, insurance and provident fund as it may deem fit, in such manner and subject to such conditions, as may be prescribed.

Central Act XIX
of 1925.

(2) Where the University as so instituted a provident fund under sub-section (1), the Government may declare that the provisions of the Provident Funds Act, 1925 shall apply to such funds as if the University were a local authority and the fund a Government Provident Fund.

(3) The University may, in consultation with the Finance Committee, invest the provident fund amount in such manner as it may determine.

47. Subject to the provisions of this Act, the appointment, procedure for selection, pay and allowances and other conditions of service of officers, teachers and other persons employed in the University shall be such as may be prescribed.

Conditions of
service.

Explanation.— For the purpose of this section, the word “officers” shall not include the Chancellor and the Pro-Chancellor.

48. (1) There shall be Selection Committees for making recommendations to the Syndicate for appointment to the posts of Assistant Professor, Associate Professor, Professor, Librarian and other posts of teachers of the University.

Selection
Committees.

(2) The Selection Committee for appointment to the posts specified in sub-section (1) shall consist of the Vice-Chancellor, a nominee of the Chancellor, a nominee of the Government and such other persons as may be prescribed:

Provided that selection of such appointments by the Selection Committee shall be made in accordance with the guidelines that may be issued by the UGC or other agencies concerned in relation to such appointment.

(3) The Vice-Chancellor shall preside at the meetings of a Selection Committee.

(4) The meetings of a Selection Committee shall be convened by the Vice-Chancellor.

(5) The procedure to be followed by a Selection Committee in making recommendations shall be laid down in the ordinances.

(6) If the Syndicate is unable to accept the recommendations made by a Selection Committee, it shall record its reasons and submit the case to the Chancellor for final orders.

(7) Appointments to temporary posts shall be made in the manner indicated below:—

(i) If the temporary vacancy is for a duration longer than one academic session, it shall be filled on the advice of the Selection Committee in accordance with the procedure indicated in the foregoing provisions:

Provided that if the Vice-Chancellor is satisfied that in the interest of work it is necessary to fill the vacancy, the appointment may be made on a temporary basis by a local Selection Committee referred to in sub-clause (ii) for a period not exceeding six months;

(ii) If the temporary vacancy is for a period less than a year, appointment to such vacancy shall be made on the recommendation of a local Selection Committee consisting of the Dean of the Faculty concerned, the Head of the Department and a nominee of the Vice-Chancellor:

Provided that if the same person holds the offices of the Dean and the Head of the Department, the Selection Committee shall consist of two nominees of the Vice-Chancellor:

Provided further that in case of sudden casual vacancies in teaching posts caused by death or any other reason, the Dean may, in consultation with the Head of the Department concerned, make a temporary appointment for a month and report to the Vice-Chancellor and the Registrar about such appointment;

(iii) No teacher appointed temporarily shall, if he is not recommended by a regular Selection Committee for appointment under this Act, be continued in service on such temporary employment unless he is subsequently selected by a local Selection Committee or a regular Selection Committee, for a temporary or a permanent appointment, as the case may be.

Terms and conditions of service of Heads of Departments.

49. (1) Each Department of the University shall have a Head who shall be a Professor or Director and whose duties and functions and terms and conditions of appointment shall be as prescribed by the ordinances:

Provided that if there are more than one Professor in any Department, the Head of the Department shall be appointed in the manner prescribed by the ordinances:

Provided further that in a department where there is no Professor, an Associate Professor or Assistant Professor may be appointed as the Head of the Department in the manner prescribed by the ordinances.

(2) It shall be open to a Professor, an Associate Professor or Assistant Professor to decline the offer of appointment as the Head of a Department.

(3) A person appointed as the Head of a Department shall hold office as such for a period of three years and shall be eligible for re-appointment.

(4) The Head of a Department may resign his office at any time during his tenure of office.

(5) The Head of a Department shall perform such functions as may be prescribed by the ordinances.

Constitution of committees.

50. All the authorities of the University shall have power to constitute or reconstitute committees and to delegate to them such of their powers as they deem fit. Such committees shall, save as otherwise provided, consist of members of the authority concerned and of such other persons, if any, as the authority in each case may deem fit.

CHAPTER IX.

TRANSFER OF COLLEGES.

Transfer of certain colleges to the University.

51. (1) Notwithstanding anything contained in the Thiruvalluvar University Act, 2002 (hereinafter referred to as the 2002 Act), the statutes, ordinances, regulations and orders made thereunder, on and from the appointed date, the colleges in the University area shall be disaffiliated from the Thiruvalluvar University, established under the 2002 Act to which they were affiliated on the date immediately preceding the appointed date.

Tamil Nadu Act
32 of 2002.

(2) The Government may, at any time after the appointed date, transfer to the University any of their lands for its use on such terms and conditions as they deem proper.

(3) The Government may, at any time after the appointed date, transfer to the University the control and management of any of their colleges and institutions situated within the University area on such terms and conditions as they deem proper.

(4) Notwithstanding anything contained in any other law relating to the establishment of a University in the State or the statutes, ordinances, regulations and order made thereunder, on and from the appointed date, the colleges or institutions referred to in sub-section (3) shall be disaffiliated from the University to which they were affiliated on the date, immediately preceding the appointed date and shall be affiliated to the University.

52. (1) Every person, who immediately before the appointed date, was serving in connection with the affairs of the Thiruvalluvar University in the University Centre at Villupuram, shall from the said date, cease to be an employee of the Thiruvalluvar University and becomes an employee of the University.

Transfer of service of certain employees of Thiruvalluvar University to the University.

(2) (a) As soon as may be, after the appointed date, the Government may, after consulting the Vice-Chancellor of the Thiruvalluvar University and the University, direct by general or special order that such of the employees of the Thiruvalluvar University as are specified in such order shall stand allotted to serve in connection with the affairs of the University, on and from such date as may be specified in such order:

Provided that no such direction shall be issued in respect of any such person without his consent for such allotment.

(b) With effect on and from the date specified in the order under clause (a), the persons specified in such order shall become employees of the University and shall cease to be the employees of the Thiruvalluvar University.

(3) Every person referred to in sub-section (1) or sub-section (2) shall hold office under the University by the same tenure, at the same remuneration and upon the same terms and conditions and with the same rights and privileges as to pension or gratuity, if any, and other matters as he would have held the same on the appointed date or the date specified in the order under sub-section (2), as the case may be, as if this Act had not been passed.

(4) The liability to pay pension and gratuity to the persons referred to in sub-sections (1) and (2) shall be the liability of the University.

CHAPTER X.

TRANSITORY PROVISIONS.

Appointment of first Vice-Chancellor.

53. Notwithstanding anything contained in sub-section (1) of section 11, within three months from the date of publication of this Act in the *Tamil Nadu Government Gazette*, the first Vice-Chancellor shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such other conditions as they deem fit:

Provided that a person appointed as the first Vice-Chancellor shall retire from office if, during the term of his office, he completes the age of seventy years.

Appointment of first Registrar.

54. Notwithstanding anything contained in sub-section (1) of section 13, within three months from the date of publication of this Act in the *Tamil Nadu Government Gazette*, the first Registrar shall be appointed by the Government on a salary to be fixed by them for a period not exceeding three years and on such conditions as they think fit:

Provided that the person appointed as the first Registrar shall retire from office if, during the term of his office, he completes the age of sixty years in case of a University Professor and fifty nine years in case of a Professor of a Government college.

Transitory powers of first Vice-Chancellor.

55. (1) It shall be the duty of the first Vice-Chancellor to make arrangements for constituting the Syndicate and the Academic Council and such other authorities of the University within six months after the appointed date or such longer period, not exceeding one year as the Government may, by notification, direct.

(2) The first Vice-Chancellor shall, in consultation with the Government, make such rules as may be necessary for the functioning of the University.

(3) The authorities constituted under sub-section (1) shall commence to exercise their functions on such date as the Government may, by notification, specify in this behalf.

(4) It shall be the duty of the first Vice-Chancellor to draft such statutes, ordinances and regulations as may be necessary and submit them to the respective authorities competent to deal with them for their disposal. Such statutes, ordinances and regulations, when framed, shall be published in the *Tamil Nadu Government Gazette*.

(5) Notwithstanding anything contained in this Act and the statutes and until such time an authority is duly constituted, the first Vice-Chancellor may appoint any officer or constitute any committee temporarily to exercise and perform any of the powers and duties of such authority under this Act and the statutes.

CHAPTER XI.

MISCELLANEOUS.

Filling of casual vacancies.

56. All casual vacancies among the members (other than *ex-officio* members) of any authority or other body of the University shall be filled as soon as conveniently may be, by the person or body, who or which, nominated or elected the member whose place has become vacant and the person nominated or elected to a casual vacancy shall be a member of such authority or body for the residue of the term for which the person whose place he fills would have been a member:

Provided that vacancies arising by efflux of time among elected members of any authority or other body of the University may be filled at elections which may be fixed by the Vice-Chancellor to take place on such days not earlier than two months from the date on which the vacancies arise, as he thinks fit:

Provided further that no casual vacancy shall be filled if such vacancy occurs within six months before the date of expiry of the term of the members of any authority or other body of the University.

Proceedings of University, authority and bodies not invalidated by vacancies.

57. No act or proceeding of any authority or other body of the University shall be invalidated merely by reason of the existence of any vacancy or of any defect or irregularity in the election or appointment of a member of any authority or other body of the University or of any defect or irregularity in such act or proceeding not affecting the merits of the case or on the ground that the authority or other body of the University did not meet at such interval as required under this Act.

Removal from membership of University.

58. (1) The Syndicate may remove by an order in writing made in this behalf any person from membership of any authority of the University by a resolution passed by a majority of the total membership of the Syndicate and by a majority of not less than two-thirds of the members of the Syndicate present and voting at the meeting, if such person has been convicted by a criminal court for an offence which in the opinion of the Syndicate involves moral turpitude or if he has been guilty of gross misconduct and for the same reason, the Syndicate may withdraw any degree or diploma conferred on or granted to that person by the University.

(2) The Syndicate may also by an order in writing made in this behalf remove any person from the membership of any authority of the University if he becomes of unsound mind or has applied to be adjudicated or has been adjudicated, as an insolvent.

(3) No action under this section shall be taken against any person unless he has been given a reasonable opportunity to show cause against the action proposed to be taken.

(4) A copy of every order passed under sub-section (1) or sub-section (2), as the case may be, shall, as soon as may be after it is so passed, be communicated to the person concerned in the manner prescribed by regulations.

59. If any question arises whether any person has been duly elected or nominated as, or is entitled to be, a member of any authority of the University or other body of the University, the question shall be referred to the Chancellor whose decision thereon shall be final.

Disputes as to constitution of University authorities and bodies.

60. Notwithstanding anything contained in this Act, or in any other law for the time being in force, the Government may, by order in writing, call for any information from the University or any matter relating to the affairs of the University and the University shall, if such information is available with it, furnish the Government with such information within a reasonable period:

Power to obtain information.

Provided that in the case of information which the University considers confidential, the University may place the same before the Chancellor and Pro-Chancellor.

61. (1) The sums at the credit of the Provident Fund accounts of the persons referred to in sub-section (1) of section 52 as on the appointed date and of the persons referred to in sub-section (2) of section 52 as on the date specified in the order under clause (a) of the said sub-section (2) shall be transferred to the University and the liability in respect of the said provident fund accounts shall be liability of the University.

Transfer of accumulations in provident fund and other like funds.

(2) There shall be paid to the University out of the accumulations in the superannuation fund and other like funds, if any, of the Thiruvalluvar University such amounts as have been credited to the superannuation fund or other like funds, if any, on behalf of the persons referred to in sub-sections (1) and (2) of section 52. The amount so paid shall form part of superannuation fund or other like funds, if any, that may be established by the University for the benefit of its employees.

62. (1) The Thiruvalluvar University shall, out of its funds as on the appointed date, pay to the University such amount as the Government may, in consultation with the Thiruvalluvar University, specify.

Payment of certain amounts by Thiruvalluvar University.

(2) The amount payable under sub-section (1) shall be in addition to the amounts payable by the Thiruvalluvar University to the University under section 52.

Tamil Nadu Act 32 of 2002 not to apply.

63. (1) Subject to the provisions of sub-sections (2) to (8), the 2002 Act shall, with effect on and from the appointed date, cease to apply in respect of the areas to which the provisions of this Act extend.

(2) Such cesser shall not affect,—

(a) the previous operation of the 2002 Act in respect of the areas to which the provisions of this Act extend; or

(b) any penalty, forfeiture or punishment incurred in respect of any offence committed against the 2002 Act; or

(c) any investigation, legal proceeding or remedy in respect of such penalty, forfeiture or punishment, and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if this Act had not been passed.

(3) Notwithstanding anything contained in sub-section (1), all statutes, ordinances and regulations made under the 2002 Act and in force on the appointed date, shall in so far as they are not inconsistent with this Act, continue to be in force in the University area until they are replaced by the statutes, ordinances and regulations made under this Act.

(4) Notwithstanding anything contained in this Act, the statutes, ordinances and regulations continued in force under sub-section (3) or made under this Act, every person who, immediately before the appointed date, was a student of a college within the University area affiliated to, or approved by, the Thiruvalluvar University and of the Departments of the University or was eligible for any of the examinations of the Thiruvalluvar University shall be permitted to complete his course of study in the Thiruvalluvar University, and this University shall make arrangements for the instruction, teaching and training for such students for such period and in such manner as may be determined by the Thiruvalluvar University in accordance with the course of study in the Thiruvalluvar University and such students shall, during such period, be admitted to the examinations held or conducted by the Thiruvalluvar University and the corresponding degree, diploma or other academic distinctions of the Thiruvalluvar University shall be conferred upon the qualified students on the result of such examinations, by the Thiruvalluvar University.

(5) All colleges within the University area which immediately before the appointed date,—

(a) continue to be affiliated to, or recognised by, the Thiruvalluvar University; and

(b) provide courses of study for admission to the examination for degrees of the Thiruvalluvar University;

shall be deemed to the colleges affiliated to the University under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(6) All colleges within the University area which immediately before the appointed date, continue to be recognised by the Thiruvalluvar University as colleges providing courses of study for admission to the examinations of that University, for degrees and diplomas, shall be deemed to the colleges approved by the University under this Act and the provisions of this Act shall, as far as may be, apply accordingly.

(7) All hostels within the University area which immediately before the appointed date, continue to be recognised by the Thiruvalluvar University, shall be deemed to be hostels recognised by the University under this Act and the provisions of this Act, shall as far as may be, apply accordingly.

(8) Subject to the provisions of sub-section (2), but without prejudice to the provisions of sub-sections (3) to (6), anything done or any action taken before the appointed date under any provisions of the 2002 Act in respect of any area to which the provisions of this Act extend shall be deemed to have been done or taken under the corresponding provisions of this Act and shall continue to have effect accordingly unless and until superseded by anything done or any action taken under the corresponding provisions of this Act.

Registration of graduates.

64. (1) On and from the appointed date, every person ordinarily resident within the University area, who—

(a) has been for a period of not less than three years a graduate of any University in the territory of India; or

(b) is a registered graduate of any University in the territory of India, shall be entitled to have his name entered in the register of graduates maintained under this Act, for a period of five years on payment of such fee and subject to such conditions as may be prescribed by the statutes.

(2) All applications for registration under sub-section (1) shall be sent to the Registrar together with the prescribed fee and such proof of qualifications as may be prescribed by the statutes.

(3) The Registrar shall, on receipt of an application made under sub-section (2) and after making such enquiry as he deems fit, enter in the register of graduates the name of the applicant.

(4) Every person whose name has been entered in the register of graduates under sub-section (3) shall be entitled to have such entry renewed every five years on application made in that behalf to the Registrar within such time, in such manner and on payment of such fee as may be prescribed by the statutes.

65. (1) The Syndicate may invite a person of high academic distinction and professional attainments to accept a post of Professor in the University on such terms and conditions as it deems fit, and on the person agreeing to do so, appoint him to the post.

Special mode of appointment.

(2) The Syndicate may appoint a teacher or any other member of the academic staff working in any other University or organisation for undertaking a joint project in accordance with the manner laid down in the ordinances.

66. The Syndicate shall, at the end of every three years from the appointed date, submit a report to the Government on the condition of the affiliated and approved colleges within the University area. The Government shall take such action on it as they deem fit.

Report on affiliated colleges.

67. (1) If any difficulty arises as to the first constitution or re-constitution of any authority of the University after the appointed date or otherwise in giving effect to the provisions of this Act, the Government may, by notification, make such provision, not inconsistent with the provisions of this Act, as may appear to them to be necessary or expedient for removing the difficulty:

Power to remove difficulties.

Provided that no such notification shall be issued after the expiry of three years from the date of establishment of the University under section 3.

(2) Every notification issued under sub-section (1) or under any other provisions of this Act shall, as soon as possible after it is issued, be placed on the table of the Legislative Assembly, and if, before the expiry of the session in which it is so placed or the next session, the Assembly makes any modification in any such notification or the Assembly decides that the notification should not be issued, the notification shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification.

68. The Government may, from time to time, issue such directions to the University, as they may deem fit, for giving effect to the provisions of this Act and it shall be the duty of the University, to comply with such directions.

Power of Government to issue directions.

69. For the removal of doubts, it is hereby declared that members of the authorities of the Thiruvalluvar University elected or nominated or otherwise as such members under the 2002 Act, from the colleges deemed to have been affiliated to the University under sub-section (5) of section 63 of this Act and holding office as such members in any of the authorities of the Thiruvalluvar University immediately before the date of commencement of this Act shall continue to be such members till the term of office expires.

Removal of doubts.

70. (1) In section 1 of the 2002 Act, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) It extends to the area comprising the districts of Vellore, Tirupattur, Ranipet and Thiruvannamalai in the State of Tamil Nadu.”

(2) For the Schedule to the 2002 Act, the following Schedule shall be substituted, namely:—

Amendment to 2002 Act.

“THE SCHEDULE.

[See sections 2(e) and 60-A.]

1. Government Arts College, Thiruvannamalai.
2. Aringar Anna Government Arts College, Cheyyar.
3. Muthurangam Government Arts College, Vellore.
4. Government Thirumagal Mills College, Gudiyatham.
5. Aringar Anna Government Arts College for Women, Walajapet.”.

THE SCHEDULE.

[See sections 2(f) and 2 (l).]

1. Periyar Arts College, Cuddalore.
2. Government Arts College, Chidambaram.
3. Thirukolanjiappar Government Arts College, Virudhachalam.
4. Aringar Anna Government Arts College, Villupuram.
5. Thiru A.Govindasamy Government Arts College, Thindivanam.

STATEMENT OF OBJECTS AND REASONS

The Hon'ble Chief Minister has made an announcement on the 16th September 2020 on the floor of the Assembly under rule 110 of the Tamil Nadu Legislative Assembly Rules that based on the request of the Hon'ble Minister (Law, Courts and Prisons) and the people of Villupuram, Thiruvalluvar University would be bifurcated and a new University at Villupuram would be established and the new University would start functioning from this academic year itself.

2. To give effect to the above said announcement, the Government have decided to establish a new University named as Dr J Jayalithaa University at Villupuram, by bifurcating the Thiruvalluvar University.

3. The Bill seeks to give effect to the above decision.

K.P. ANBALAGAN,
Minister for Higher Education and Agriculture

Chennai-600 009,
5th February 2021.

K. SRINIVASAN,
Secretary.